

**NATIONAL COMPANY LAW TRIBUNAL**  
**SPECIAL BENCH**  
**NEW DELHI**

C.P No. (IB)-40(PB)/2017  
C. A No.

CORAM:

SH. R. VARADHARAJAN  
Hon'ble Member (J)

Ms. Deepa Krishan  
Hon'ble Member (T)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE SPECIAL BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 13.04.2017**

**NAME OF THE COMPANY : M/S.**

Vedika Nut Craft Pvt. Ltd.

**SECTION OF THE COMPANIES ACT: U/S 10 of Insolvency and Bankruptcy Code 2016**

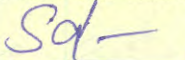
**S.NO.      NAME      DESIGNATION      REPRESENTATION      SIGNATURE**


1.	P.NAGESH	} ADVOCATES	FOR APPLICANT	
2.	DHRUV GUPTA			

**ORDER**

Learned counsel for the petitioner as well as learned counsel for Punjab National Bank being a financial creditor is also present. The financial creditor seeks time to file objection to the petition which has been filed. A week's time is granted for the same.

Post the matter on 24.04.2017.

  
(DEEPA KRISHAN)  
MEMBER (TECHNICAL)

  
(R.VARADHARAJAN)  
MEMBER (JUDICIAL)

Vineet  
13.04.2017